

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BANCH**

CP/CA. No. 61/2016

IN THE MATTER OF:

M/s. H. I. Estate Pvt. Ltd. & Ors.

... **PETITIONER**

SECTION:

Under Section 391 / 394

Order delivered on 18.07.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**DEEPA KRISHAN
Hon'ble Member (Technical)**

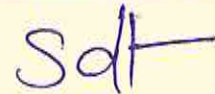
For the Petitioner : -

For the Respondent : -

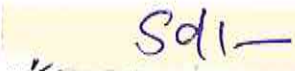
ORDER

On the last date of hearing no one had appeared in support of the petition. The situation continues to be the same as no one has appeared in the forenoon session and afternoon session. Even the minimum requirement of filing a paper book has not been complied with after the matter was transferred from Hon'ble High Court of Delhi.

The petition is dismissed for non-prosecution.



**(CHIEF JUSTICE M. M. KUMAR)
(PRESIDENT)**



**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**